

Implementation of guidelines for air pollution control

*83. DR. KANWAR DEEP SINGH: Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

(a) whether every guideline mentioned under Comprehensive Action Plan (CAP) for Air Pollution Control in Delhi and National Capital Region (NCR) has been rolled out for implementation; and

(b) if so, the details thereof along with the guidelines that have not yet been rolled out for implementation?

THE MINISTER OF ENVIRONMENT, FOREST AND CLIMATE CHANGE (SHRI PRAKASH JAVADEKAR): (a) and (b) A Comprehensive Air Plan (CAP) for Delhi NCR has been formulated in 2018 identifying the timelines and implementing agencies for actions delineated with an objective of improving air quality in the National Capital Territory of Delhi and National Capital Region. Directions have been issued to the concerned stakeholders (Ministry of Petroleum and Natural Gas, Ministry of Road Transport and Highways, Ministry of Housing and Urban Affairs, Delhi Police, Delhi NCR - Chief Secretaries, Environment Departments, Transport Departments, Urban Bodies, Industrial Departments, etc.) to ensure strict implementation of Comprehensive Action Plan for abatement of air pollution in Delhi and NCR.

FDI in coal mining

*84. SHRI SUSHIL KUMAR GUPTA: Will the Minister of COAL be pleased to state:

(a) whether it is a fact that Government has allowed 100 per cent Foreign Direct Investment (FDI) in coal mining for all commercial purposes along with 100 per cent FDI in contract manufacturing through automatic route;

(b) if so, the reasons therefor;

(c) whether it will be a severe blow to national coal miner, the Coal India Limited;

(d) whether Government has received any memorandum against this decision from various coal unions in the country; and

(e) if so, the details thereof?

THE MINISTER OF COAL (SHRI PRALHAD JOSHI): (a) to (e) Government has reviewed the Foreign Direct Investment (FDI) policy in the coal mining on 18.09.2019 allowing 100% FDI under automatic route for sale of coal, coal mining activities including associated processing infrastructure subject to the provisions of Coal Mines (Special Provisions) Act, 2015 and the Mines and Minerals (Development and Regulation) Act, 1957 as amended from time to time and other relevant Acts on the subject. Associated Processing Infrastructure includes coal washery, coal handling and separation (magnetic and non-magnetic). For sale of coal, allowing 100% FDI for coal mining activities including associated processing infrastructure is expected to attract international players and create efficient and competitive coal market.

FDI in Indian coal market will complement efforts of Coal India Limited (CIL) in meeting the energy needs of the nation. The nation will be enriched with the infusion of new technology and global best practices, which would also be beneficial for CIL. The experience and core competence of CIL will keep CIL ahead of the competition with greater cost control and operational efficiency.

Various Central Trade Unions (CTUs) had given strike notice to stop work in all subsidiaries of Coal India Limited (CIL) opposing the decision of the Government to allow 100% FDI in coal mining and associated processes *via* automatic route, for sale of coal.

Rating Status of CPSEs

*85. SHRI MD. NADIMUL HAQUE: Will the Minister of HEAVY INDUSTRIES AND PUBLIC ENTERPRISES be pleased to state:

(a) details of number of Central Public Sector Enterprises (CPSEs) which have been conferred the 'Ratna' status during the last three years, year-wise;

(b) whether there have been any CPSEs which have lost the 'Ratna' status during the last three years; and

(c) if so, the details thereof?

THE MINISTER OF ENVIRONMENT, FOREST AND CLIMATE CHANGE (SHRI PRAKASH JAVADEKAR): (a) The Government has implemented Maharatna, Navratna and Miniratna schemes for empowering Boards of Central Public Sector Enterprises (CPSEs) in terms of operational and financial autonomy. As per available information,